COURT NO.6

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SMW(c) No(s). 3/2023

IN RE: RIGHT TO PRIVACY OF ADOLESCENTS Petitioner(s)

VERSUS

Respondent(s)

WITH

Crl.A. No. 1451/2024 (II-B)

(IA NO.267602/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

- Date : 24-10-2024 This petition was called on for hearing today.
- CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

Ms. Madhavi Divan, Sr. Adv. (Amicus Curiae) Ms. Liz Mathew, Sr. Adv. (Amicus Curiae) Ms. Nidhi Khanna, AOR

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv. Ms. Astha Sharma, AOR Mr. Sanjeev Kaushik, Adv. Mr. Shreyas Awasthi, Adv. Ms. Rashmi Singh, Adv. Ms. Shriya Mishra, Adv.

For Respondent(s) Mr. Dibyadyuti Banerjee, Adv. Ms. Sumedha Halder, Adv. Ms. Sunita Kumari, Adv. Mr. Paras Chauhan, Adv.

Mr. Abhijit Sengupta, AOR

By Courts Motion, AOR

Mr. Aravindh S., AOR Mr. Akshay Gupta, Adv.

- Mr. Anuj Bhandari, AOR
- Ms. Nidhi Khanna, AOR

Mr. Huzefa Ahmadi, Sr. Adv. Ms. Astha Sharma, AOR Mr. Sanjeev Kaushik, Adv. Mr. Shreyas Awasthi, Adv. Ms. Rashmi Singh, Adv. Ms. Shriya Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R

A Committee was constituted on 14th October, 2024 in terms of the judgment of this Court. We have perused the report submitted by the Committee. It is only a preliminary report and the Committee has stated that after successive visits, final report will be submitted within 90 days.

As suggested by the Committee and as assured to this Court earlier, the State Government will take all possible steps to provide good quality education to the child of the victim.

The reports which are placed on record shall be sealed and kept on record. Further report shall be submitted by the end of January, 2025. The State will also submit a report regarding facility of education extended to the child of the victim. We will consider the report of the Committee as well as report of the State Government on 13th February, 2025 at 3.00 p.m.

We permit the learned Senior Advocates who are appointed as Amicus Curiae to interact with the members of the Committee. The Committee be informed that Ms. Nidhi Khanna, learned AOR shall coordinate with the members of the Committee for holding meetings.

The Members of the Committee will also suggest to the victim that formalities of education/vocational training can be extended to her at the cost of the State Government so that she earns better

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livelihood. If the victim is willing, the District Social Welfare Officer who is a part of the Committee will immediately communicate to the concerned officer of the State Government to make necessary arrangements.

The State Government will also ensure that proper nutritious food is made available to the child.

(KAVITA PAHUJA) ASTT. REGISTRAR-cum-PS (AVGV RAMU) COURT MASTER (NSH)